

In the National Company Law Tribunal, Jaipur

IB-710 (ND)/2018

TA No. 06/2018

UNDER SECTION 9 OF IBC

In the matter of:

Alok Jain

..... Applicant/Petitioners

VS.

M/s Tijaria Polypipes Ltd.

.....Respondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Nikhil Yadav, Adv.

For Respondent(s) : Navin Shrivastava, Authorise signatory

ORDER

Learned counsel for the petitioner is present and Corporate Debtor is being represented by Mr. Navin Shrivastava, authorized person for the Corporate Debtor. Learned counsel for the petitioner represents that, even though, a copy of the reply has been received, in view of the fact that certain pages were not legible there is some delay in filing rejoinder and that some more time may be granted to file the rejoinder. Taking into consideration, the said representation further seven



days time is finally granted to the petitioner to file its rejoinder. Post the matter for enquiry on 11.10.2018.

Sd-

(R. Varadharajan)
Member (Judicial)